

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

**CP (IB) No. 97/7/HDB/2022
AND
IA(IBC) 841/2024 in CP (IB) No. 97/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Mr. Katepalli Venkateswara Rao

...Financial Creditor

AND

M/s. Bio Green Papers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 841/2024

Mr Chinna Gurappa, Resolution Professional present physically.

Learned Counsel Mr P Anil Mukherjee, for respondent present physically.

Order not complied by the directors however a memo has been filed signed by the counsel.

Let the parties file their affidavits as to why the direction are not complied within three days from today, list the matter on 16.07.2024. Let the copy of the memo be served on the Resolution Professional.

We state that if the required information is not forth with coming from the members of the Suspended Board suitable orders will be passed on the next hearing date.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**